

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 18th JULY, 2024, 02:30 P.M.

**IA (IBC)/117/GB/2024
IA (IBC)/138/GB/2024
CP (IB)/18/GB/2021**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	R.S.H Agro Products Ltd. Vs Punjab National Bank 2. HDFC Bank & 3. ICICI Bank.
Under Section	U/s 10 of IBC, 2016

For Petitioner (s) :

For Respondent (s) : Mr. S. Sarma, Adv.

ORDER

IA (IBC)/117/GB/2024

No appearance for the applicant. Respondent/ Liquidator Ms. S. Sarma is present in person, brings to notice that this matter has been wrongly listed today instead of 30.07.2024. Registry is directed to verify the same.

Matter to be listed on its scheduled listing date on **30.07.2024**.

IA (IBC)/138/GB/2024

Ld. Liquidator Ms. S. Sarma is present in person. This is a new application filed under Rule 11 of NCLT, Rules 2016 read with Regulation 31 (4) of IBBI (Liquidation Process) Regulations, 2016 *inter alia* to condone the delay of five days from 18.06.2024 to 22.06.2024 (wrongly mentioned in the application as from 17.06.2024 to 22.06.2024) in completing the claim submission and admission exercise in compliance with the order of this Tribunal dated 13.06.2024. In consideration of submissions made by the Ld. Liquidator, the delay of 5 days is

condoned. Ld. Liquidator has also prayed to take on record the list of stakeholders as modified on 22.06.2024, due to subsequent inclusion of ICICI Bank as a Financial Creditor. Modified list of stakeholders taken on file.

Accordingly, this application is allowed and **disposed of**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
Deep Chandra Joshi
Member (Judicial)